

**GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
UNSTARRED QUESTION NO.2705
TO BE ANSWERED ON 07.08.2024**

ACQUISITION OF LAND FOR COAL MINING PROJECTS

2705. SMT. DHANORKAR PRATIBHA SURESH

Will the Minister of *Coal* be pleased to state:

- (a) whether Coal India and its associate companies are facing hurdles in acquisition of land for their new coal mining projects and extended projects;
- (b) if so, the details of the hurdles being faced by CIL and its associate companies for acquisition of land;
- (c) whether demands are being raised to amend the Coal Bearing Areas Act (Acquisition and Development), 1957 with regard to acquisition of land, commensurate with present times;
- (d) if so, whether the Government has taken decision to amend the said Act commensurate with the present times; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)**

(a) to (b): Subsidiary companies of Coal India Limited (CIL) are undertaking land acquisition as per requirement of new coal mining projects and expansion of existing mines. Coal companies are able to acquire land with support of State Governments. In some cases, land acquisition process takes longer time due to lack of updated records, apportionment disputes, demand for higher compensation and Rehabilitation & resettlement benefits.

(c), (d) & (e): Some suggestions received in the Ministry are under examination.
